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GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)
REVENUE WING

NEW DELHI: THE 20th October., 1976.

NOTIFICATION
INCOME TAX

No.1531(F.No.404/86/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises **Shri Richard Joseph** who is Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri K.G.Koppal under Notification No.639 (F.No.404/141/74-ITCC) dated 7th June, 1974 is cancelled with effect from the date Shri Richard Joseph takes over charge as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri Richard Joseph takes over as Tax Recovery Officer.

Sd/-
(S.R.WADEWA)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

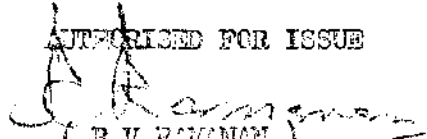
(F.No.1531 (F.No.404/86/76-ITCC)).

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AUTHORISED FOR ISSUE


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DIRECTORATE OF INSPECTION (RS&P)

NO.CC/ITCC/1570/363/RSP/76

RANUJA